

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-357(PB)/2017

IN THE MATTER OF:

Srei Infrastructure Finance Ltd.

Vs

Avantha Holdings Limited

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

SECTION:

Under Section 7

Order delivered on 10.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

S.K. MOHAPATRA

Hon'ble Member (T)

For the petitioner : Mr. Arijit Mazumdar, Advocate

For the Respondent : Mr. U.K. Chaudhary, Senior Advocate with Mr. Vishal Gehrana & Mr. Siddhant Gupta, Advocates for Respondent No. 2
Mr. Alok Dhir, Ms. Varsha Banerjee, Mr. Milan Singh Negi, Mr. Kunal Godhwani, Advocates for Respondent No. 1

ORDER

Learned counsel for the petitioner states that a copy of the reply has been received yesterday and time be granted for filing the rejoinder.

Let the rejoinder be filed within a week with a copy in advance to the learned counsel for the respondent.

List for further consideration on 19.01.2018.

Sdl—
(M.M. KUMAR)
PRESIDENT

Sdl—
(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

10.01.2018

Vineet